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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 26th November, 1973.

NOTIFICATION
INCOME TAX

CORRIGENDUM

No. 500 (F.No.404/177/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following correction in the Notification of the Government of India, Ministry of Finance (Department of Revenue and Insurance) No.383 (F.No.404/177/73-ITCC) dated 18th June, 1973.

The name of the Tax Recovery Officer appearing as Shri C.R. Gyal may be read as Shri C.R. Syal.

Sd/-

(M.N. Nambiar)

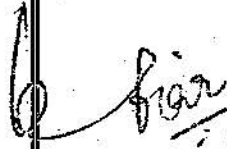
Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 500 (F.No.404/177/73-ITCC):

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(M.N. Nambiar)

Under Secretary to the Government of India.